

another Minister says something outside.  
What is this? (*Interruptions*)

12.05 hrs.

[*English*]

PAPERS LAID ON THE TABLE

**Statement giving reasons for not laying Annual Report etc. of Jute Corporation of India Ltd. Calcutta for 1986-87 within the stipulated time**

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table a statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Jute Corporation of India Limited, Calcutta, for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT—6038/88]

**Notification etc.: Re exemption to N.E. Mr. Peter S.Munsi, Chairman, SADCC council of Minister etc. from Payment of foreign travel tax and Notification under Customs Act, 1962.**

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K.PANJA): I beg to lay on the Table:-

1. A copy of Notification No. G.S.R.450 (E) (Hindi and English Versions) published in Gazette of India dated the 14th April, 1988 together with an explanatory memorandum regarding exemption to His Excel-

lency Mr. Peter S. Munsi, Chairman of the SADCC Council of Ministers and Vice-President of Botswana and other six members of the delegation who visited India from 11th to 15th April 1988, from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the said visit under section 41 of the Finance Act, 1979. [Placed in Library See No. LT—6039/88]

2. A copy each of the following Notifications (Hindi and English versions) under section 159 of the customs Act, 1962:-
  - (i) G.S.R.440(E) published in Gazette of India dated the 12th April, 1988 together with an explanatory memorandum making certain amendments to Notification No.77-Customs/80 dated the 17th April, 1980 so as to make it obligatory on the units within the Kandla Free Trade Zone to observe the various conditions stipulated in the Import Policy as notified in the Ministry of Commerce Public Notice No. I-ITC(PN)/85-88 dated the 12th April, 1985 as amended from time to time.
  - (ii) G.S.R. 441 (E) published in Gazette of India dated the 12th April, 1988 together with an explanatory memorandum making certain amendments to Notification No.227-Customs/79 dated the 30th November, 1979 so as to make it obligatory on the Units within the Santacruz Electronics-Export Processing Zone, to observe the various conditions stipulated in the Import

- Policy as notified in the Ministry of Commerce Public Notice No. 1-ITC(PN)/85-88 dated the 12th April, 1985 as amended from time to time.
- (iii) G.S.R. 442(E) published in Gazette of India dated the 12th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 263-Customs/86, dated the 16th August, 1985 so as to make it obligatory on the units within the Madras Export Processing Zone, to observe the various conditions stipulated in the Import Policy as notified in the Ministry of Commerce Public Notice No. 1-ITC(PN)/85-88 dated the 12th April, 1986 as amended from time to time.
- (iv) G.S.R. 443(E) published in Gazette of India dated the 12th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 339-Customs/85, dated the 21st November, 1985 so as to make it obligatory on the units within the Noida Export Processing Zone, to observe the various conditions stipulated in the Import Policy as notified in the Ministry of Commerce Public Notice No. 1-ITC(PN)/85-88 dated the 12th April, 1985 as amended from time to time.
- (v) G.S.R. 444(E) published in Gazette of India dated the 12th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 340-Customs/86, dated the 13th June, 1986 so as to make it obligatory on the units

within the Cochin Export Processing Zone, to observe the various conditions stipulated in the Import Policy as notified in the Ministry of Commerce Public Notice No. 1-ITC(PN)/85-88 dated the 12th April, 1985 as amended from time to time.

- (vi) G.S.R. 445(E) published in Gazette of India dated the 12th April, 1988 together with an explanatory memorandum making certain amendments to Notification No. 262-Customs/85, dated the 16th August 1985 so as to make it obligatory on the Units within the Falta Export Processing Zone, to observe the various conditions stipulated in the Import Policy as notified in the Ministry of Commerce Public Notice No. 1-ITC(PN)/85-88 dated the 12th April, 1985 as amended from time to time. [Placed in the library See No. LT—6040/88]

**Annual Report etc. of Deposit, Insurance and Credit Guarantee Corporation, Bombay, for the year ending 31-12-1987.**

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): I beg to lay on the table a copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st December, 1987 along with Audited Accounts under the sub-section(2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961. [Placed in library. See No. LT—6041/88]